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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

MA NO.2484/2004 & OA NO. 2485/2004
OA NO.2965/2004

New Delhi this the 15th December, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)

1. J.T.Sulaxan Rao
S/o Mr.J.Timothy
R/o O/1, New Minto Road Hostel,
New Delhi-1.
2. Subhash Chandra Mishra
S/o Late Shri Shree Ram Mishra
R/o B-2/231, Sector-6, Rohini
New Delhi-85.Applicants.
(By Advocate: Shri T.P.Mishra)

Versus

1. Union of India
Through: Law Secretary
Govt. of India, Ministry of Law and Justice
Department of Legal Affairs,
IV Floor A wing Shastri Bhawan,
New Delhi-110001.
2. Member Secretary
Law Commission of India, Department of L.A.
VII floor, Shastri Bhawan,
New Delhi-110001.
3. Secretary
Ministry of Personnel and Training
Public Grievances and Pension
DOPT, North Block,
New DelhiRespondents.

ORDER (ORAL)

By Shri V.S.Aggarwal, Chairman

MA 2484/2004

MA-2484/2004 is allowed subject to just exceptions. Filing of joint application is permitted.

OA-2965/2004

The applicants were initially selected by the Union Public Service Commission and appointed as Law Officer with respondents no. 1 and 2 ~~after being duly selected by~~
the ~~UPSC~~

2. Without dwelling into the details, suffice to say that seniority list of the selected officers had been drawn. The precise grievance of the applicants is that their past service has not been counted and for that purpose their seniority has been affected.

3. In this regard, they have submitted a representation, a copy of which is at Annexure A-7. Annexure A-3 but decision has still not been taken.

4. Once the matter is under consideration before Respondent No.1 and the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the application.

5. It is directed that Respondent No.1 would consider the said representation and pass an appropriate speaking order in accordance with law preferably within a period of six months from the receipt of the certified copy of the present order and communicate it to the applicants. O.A. is disposed of.

(S.A.Singh)
Member (A)

Ms Ag
(V.S. Aggarwal)
Chairman

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∴ Annexure A-3 be read as Annexure A-7 vide orders dated 04/02/2005
of the Bench in RA No 25/2005. I shall do
14/02/05